



\$~83

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 21.05.2025*

+ <u>CRL.M.C. 2785/2025 & CRL.M.A. 12478/2025</u>

ARUN @ARUN KUMAR AND ORS.Petitioners

Through: Mr. Mahendra Kumar and Mr. Raj

Kumar, Advocate

versus

STATE NCT OF DELHI AND ANR

....Respondents

Through:

Ms. Manjeet Arya, APP for State with

SI Rupesh Raj, PS Bharat Nagar

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of FIR No. 110/2018 of PS Bharat Nagar, Delhi for offence under Section 498A/406/34 IPC. It is submitted that petitioners have compromised all disputes with the complainant *de facto* (*respondent no. 2 herein*). All three petitioners are present personally in court while respondent no. 2 has appeared through videoconferencing and all of them are identified by their respective counsel and IO/SI Rupesh Raj.
- 2. I have spoken with parties in Hindi.

CRL.M.C. 2785/2025





- 3. Respondent no. 2 submits that she has settled all disputes with the petitioners and the marriage between the petitioner no. 1 and respondent no. 2 already stands dissolved by way of decree of divorce by mutual consent. Parties have decided that son of petitioner no. 1 and respondent no. 2 shall remain in custody of respondent no. 2 with no visitation rights granted to petitioners. Respondent no. 2 submits that she has received the complete full and final settlement amount in lieu of her entire *stridhan* and alimony and now no money is payable to her. Parties clearly understand that this settlement does not deal with rights of son of the parties. Respondent no. 2 submits that she does not wish to continue further prosecution of the petitioners. Detailed statements of parties were recorded by the concerned Joint Registrar.
- 4. Having spoken with both sides, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and accordingly FIR No. 110/2018 of PS Bharat Nagar, Delhi for offence under Section 498A/406/34 IPC and proceedings arising therefrom are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

MAY 21, 2025/as